

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 109**

**CP (IB) No. 158/Chd/Pb/2020**

**IN THE MATTER OF:**  
**L & T Finance Limited**

**...Petitioner-Financial Creditor**

**Versus**

**Cosmas Pharmacls**

**... Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 04.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Nitika Garg, proxy counsel for Ms. Ekakshra Mahajan, Advocate

**For the Respondent** : Ms. Swati Vashisht, PCA/proxy counsel for Mr. Vaibhav Sahn

**ORDER**

A date is requested by the learned Authorized Representative appeared as a proxy to the counsel for the respondent-Corporate Debtor. Two week days' time is granted for filing the same with a copy in advance to the counsel opposite. It would be treated as last opportunity. Let the matter be listed for hearing on 08.08.2024 in the Supplementary List.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**

July 04, 2024  
PRF